

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 750 of 2020

In the matter of:

PVL Koteswara Rao

....Appellant

Vs.

M/s. Grandhe Developers Pvt. Ltd.

....Respondent

Present

**For Appellant: Mr. Subrahmanyam Bkv & Mr. Avinash Bhati,
Advocates.**

For Respondent: None.

ORDER
(Virtual Mode)

21.12.2020: It appears that the address is typed wrongly in e-mail and it is also mentioned address not found. Further, the e-mail account that tried to be reached does not exist. As such the Learned Counsel for the Appellant is directed by this Tribunal to take proper e-mail service of the Respondent correctly for the next hearing date on **15th January, 2021**. In the meanwhile, it is open to the Respondent to file 'Reply' and in case the Respondent wants to file 'Reply' the 'Rejoinder' be also filed by the Appellant, of course, after exchange the copies of the same.

[Justice Venugopal M.]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Sim/ nn